

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.1359/2016  
MA No.801/2017**

**New Delhi, this the 25<sup>th</sup> day of September, 2017**

**Hon'ble Ms. Praveen Mahajan, Member (A)**

Shri Bhopinder Singh

Aged 78 years

Assistant (SSB) Retired (civilian)

S/o Late Shri Gurdit Singh

R/o Plot No.158 (UGF)-WZ-173

Ravi Nagar

New Delhi 110 018.

.... Applicant

(By Advocate:Shri Sanjiv Joshi)

**VERSUS**

1. Union of India  
Ministry of Home Affairs  
North Block,  
New Delhi  
Through its Secretary.
2. Department of Shashatra Seema Bal (SSB)  
Through its Director General  
Block-5 East, R.K.Puram,  
New Delhi – 110 066.
3. Central Pension Accounting Office  
Through its Chief Controller (Pension)  
Trikoot-2, Bhikaji Kama Place  
New Delhi – 110 066.
4. UCO Bank  
Through its Chief Manager  
Somalwar Bhawan, 1<sup>st</sup> Floor  
Mount Road Extension  
Sadar, Nagpur – 44001. .... Respondents.

(By Advocate:Shri Ashok Kumar)

**ORDER (ORAL)**

The learned counsel for the applicant, Shri Sanjiv Joshi submitted that reliefs prayed for in the OA namely,

- (a) Set-aside the office order dated 23.04.2014 issued by of Respondent No.3 directing the Respondent No.4 to recover an amount of Rs.179570/- by reducing the basic pension from Rs.6750/- (revised from 01.01.2006) to Rs.5794/- on the ground of wrong fixation of pension amount;
- (b) declare the reduction of basic pension amount at the tune of Rs.179570/- by the respondents as illegal;
- (c) direct the respondents to re-pay the amount recovered from the pension of the applicant till date as also to maintain status quo as prevailing as on 01.06.2014.
- (d) pass such other and further order as this Hon'ble Tribunal may deem fit and proper in the interest of justice.

have been rectified by the respondents. He, therefore, stated that nothing survives in the OA. The OA is, accordingly, disposed of.

**(Praveen Mahajan)**  
**Member (A)**

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